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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ LPA 114/2024, CM APPL. 8345/2024, CM APPL. 8346/2024, CM APPL. 8347/2024, CM APPL. 4608/2025 & CM APPL. 4609/2025

DELHI DEVELOPMENT AUTHORITYAppellant

Through: Mr. Sanjay Katyal, standing counsel
with Mr. Gaganmeet Singh Sachdeva
and Mr. Akshay P. Singh, Advocates

versus

RAHEJA DEVELOPERS LTD & ANR.Respondents

Through: Mr. Rajshekhar Rao, Sr. Advocate
with Ms. Manmeet Kaur and Mr.
Rohan Anand, Advocates for R-1.
Mr. Buddy Ranganathan, Sr. With
Mr. Anupam Varma, Mr. Nikhil
Sharma and Ms. S. Akshata,
Advocates for R-2/BYPL.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

24.01.2025

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1. Three weeks' time is granted to the appellant to file reply to CM APPL. 4608/2024.
2. List on 3rd April 2025.

DEVENDRA KUMAR UPADHYAYA, CJ

TUSHAR RAO GEDELA, J

JANUARY 24, 2025

Aj